

Minutes of the Meeting No. 08/17 scheduled on 27.07.2016 (actually held on 19.08.2016) under the
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
XXXXXXX

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.07/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-115 NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	M/s. Greenply Industries Ltd., Assam F. No. 01/83/50/744/AM14/DES-IV RLA. No. 02/24/40/079/AM14 Lic. No. 0210195844 dt. 31.10.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.

Case No. M-116 NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	M/s. PI Industries Ltd., Udaipur F. No. 01/83/50/297/AM16/DES-IV RLA. No. 13/24/040/53/AM15 Lic. No. 1310047811 dt. 12.03.2015
--	---

The Committee considered the case as per agenda for amendment in description of export item and enhancement in quantity of import item Sl. No.4. The Committee decided to amend the description of export item and enhance in quantity of import item approved in Meeting No. 13/83 dated 06.01.2016 without any other change as under:-

Export item as per AA	Export item as per NC	Export item required
Methidathion Technical (MTN)	Methidathion Tech Technical (MTN)	Methidathion Technical (MTN)

Import item as per NC with quantity	Import item recommended with quantity
Phosphorous Pentasulfide – 0.406 Kg	Phosphorous Pentasulfide – 0.644 Kg (Subject to condition: - Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.)


 Shri Ajay Kumar Srivastava
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-117 NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	M/s. ADI Finechem Ltd., Ahmedabad F. No. 01/83/50/146/AM09/DES-IV RLA. No. 08/24/40/149/AM08 Lic. No. 0810067303 dt. 21.09.2007
---	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.

Case No. M-118 NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	M/s. Galaxy Surfactants Ltd. Raigad F. No. 01/83/171/76/AM17/DES-IV RLA. No. 03/94/39/09/AM13 Lic. No. 0310723802 dt. 12.02.2013
---	---

The Committee considered the case as per agenda, in the meeting held on 18.08.2016, the Committee took the following decision:- Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-119 NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	M/s. Sudarshan Chemical Industries Ltd., Pune F. No. 01/83/50/723/AM14/DES-IV RLA. No. 31/83/40/115/AM14 Lic. No. 3110060623 dt.07.10.2013
---	---

The Committee considered the case as per agenda for allow 2 import items which was left in M. No.8/83 dated 16.09.2016 in the meeting held on 18.08.2016 the committee decided to allowed 2 import items subject to condition :- Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-120 NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	M/s. Thomson Press India Ltd., New Delhi F. No. 01/83/50/226/AM16/DES-IV RLA. No. 05/24/40/46/AM13 Lic. No. 0510325157 dt.17.05.2012
---	---

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. dated 17.08.2016, uploaded alongwith these minutes


ANIL KUMAR
Joint DGFT
Director General of Foreign Trade
Ministry of Commerce
New Delhi

or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 121 NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	M/s. K. Patel Chemo Pharma Pvt. Ltd., Gujarat F. No. 01/83/50/120/AM16/DES-IV RLA F. No. 03/94/40/828/AM15 Lic. No. 0310791699 dt.04.12.2014
---	---

The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.14010/37/2008-CH-II dated 27.12.2011, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 122 NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	M/s. K. Patel Chemo Pharma Pvt. Ltd., Gujarat F. No. 01/83/50/349/AM16/DES-IV RLA F. No. 03/94/40/1046/AM15 Lic. No. 0310793860 dt.12.02.2015
---	--

The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.14010/37/2008-CH-II dated 27.12.2011, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-123 NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	M/s. Avery Dennison (India) Pvt. Ltd., New Delhi F. No. 01/83/50/47/AM16/DES-IV RLA. No. 05/23/40/357/AM15 Lic. No. 0510392302 dt.05.12.2014
---	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.

Case No. M-124 NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/337/AM08/DES-IV/Pt. RLA. No. 05/24/040/203/AM08 Lic. No. 0510221581 dt.04.06.2008
---	--

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/23/2016-TSW dated 12.08.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-125	M/s. B.P. Agarwalla & Sons Ltd., Mumbai
----------------	---


 Anil Kumar SOMASTAVA
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

NC No. 08/17 Dated 27.07.2016 (held on 18.08.2016)	F. No. 01/83/50/1537/AM05/DES-III.DES-IV/Pt. RLA. No. 03/24/40/1975/AM05 Lic. No. 0310306049 dt.08.12.2004
--	--

The Committee considered the case as per agenda and observed that the case was rejected in its M. No.19.06 held on 09.08.2005 as the firm has indicated the export and import product as the same without any difference. In the meantime firm has exported the product and argued that the export product is different from import product. The firm argued that the import item is uncrushed Lumps of Silicon Metal. These were imported and crushed into a final particle and the case is cleared subject to firm producing Central Excise documents to prove the consumption and also the complete set of Shipping Bills and Bill of Entry to the RA to prove that import and export products were different. RA is instructed to redeem the case only after the compliance of above two documents.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


 Anshu SUMASTAVA
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 8/83-ALC1/2016 MEETING DATE : 27.07.2016

	Case No.:14/8/83-ALC1/2016	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
1	HQ File :01/83/050/00311/AM17/	RLA File :09/24/040/00582/AM11/	Lic.No/Date:0910049621 08.11.2011	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.				

	Case No.:67/3/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00089/AM15/	RLA File :03/94/040/00876/AM14/	Lic.No/Date:0310767116 21.01.2014	Defer Date:
2	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
	Export Item:- Palladium Alloy Catchment System in Pre-tacked Pack with Separator Screens ready to use in 4 (Four) Segments - containing Palladium 77.52% minimum.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:1/5/83-ALC1/2014	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00118/AM15/	RLA File :32/24/040/00029/AM14/	Lic.No/Date:3210074173 19.03.2014	Defer Date:
3	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polished Granite Slabs	1 Kg	Steel Grit (GR- 18)	5% of FOB Value
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:22/8/83-ALC1/2016	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
4	HQ File :01/83/050/00319/AM17/	RLA File :05/23/040/00126/AM15/	Lic.No/Date:0510389255 01.07.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
--

Case No.:5/13/83-ALC1/2014	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00412/AM15/	RLA File :08/24/040/00144/AM15/	Lic.No/Date:0810132685 14.07.2014	Defer Date:
5	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:27/17/83-ALC1/2014	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00637/AM15/	RLA File :17/24/040/00005/AM15/	Lic.No/Date:1710005882 17.07.2014	Defer Date:
6	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:9/17/83-ALC1/2014	Party Name:FITWEL GASKET COMPANY (INDIA) PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Transferred to Different Section
7	HQ File :01/83/050/00619/AM15/	RLA File :31/83/040/00129/AM15/	Lic.No/Date:3110064779 25.08.2014
	Decision :The Committee considered the case as per agenda and decided to transferred the case to Engineering Division for further necessary action.		


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

8	Case No.:30/8/83-ALC1/2016	Party Name: AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date: 8/83-ALC1/2016 27.07.2016	Status: Case Approved
	HQ File :01/83/050/00327/AM17/	RLA File :05/23/040/00272/AM15/	Lic.No/Date: 0510391351 25.09.2014	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of IPP UO.No.7/242/2013-TSW dated 02.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.:61/19/83-ALC1/2014	Party Name: SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date: 8/83-ALC1/2016 27.07.2016	Status: Case Approved
	HQ File :01/83/050/00837/AM15/	RLA File :03/95/040/00571/AM15/	Lic.No/Date: 0310790631 30.10.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:16/2/83-ALC1/2015	Party Name: RELIABLE SERVICES,	Meet No/Date: 8/83-ALC1/2016 27.07.2016	Status: Case Approved
	HQ File :01/83/050/00089/AM16/	RLA File :07/24/040/00316/AM15/	Lic.No/Date: 0710107219 18.12.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:78/17/83-ALC1/2014	Party Name:SHAHENSHAH CHEMICALS,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00688/AM15/	RLA File :05/24/040/00416/AM15/	Lic.No/Date:0510392665 01.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- Export Item:- Chlorinated Paraffins- containing Paraffin (C-10-C20): Liquid Paraffin/ Normal Paraffin/ N-alkenes/ Liquid Paraffin-M/L-Paraffin-K/L Liquid Paraffin-L-53% minimum. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:67/4/83-ALC1/2015	Party Name:SONALI POLYMERS PVT.LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00226/AM16/	RLA File :13/24/040/00040/AM15/	Lic.No/Date:1310047750 02.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm, due to the firm has asking for 0% wastage. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:19/4/83-ALC1/2015	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00178/AM16/	RLA File :07/24/040/00368/AM15/	Lic.No/Date:0710107426 14.01.2015	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

14	Case No.:10/4/83-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00169/AM16/	RLA File :05/23/040/00443/AM15/	Lic.No/Date:0510392839 15.01.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:38/4/83-ALC1/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Transferred to Different Section
	HQ File :01/83/050/00197/AM16/	RLA File :09/24/040/00566/AM15/	Lic.No/Date:0910061534 16.01.2015	Defer Date:27.07.2016
	Decision :The Committee considered the case as per agenda. Committee decided to transfer the case to NC-III Section.			

16	Case No.:75/4/83-ALC1/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Transferred to Different Section
	HQ File :01/83/050/00234/AM16/	RLA File :03/95/040/00873/AM15/	Lic.No/Date:0310793072 19.01.2015	Defer Date:27.07.2016
	Decision :The Committee considered the case as per agenda. Committee decided to transfer the case to NC-III Section.			

17	Case No.:77/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00236/AM16/	RLA File :05/24/040/00509/AM15/	Lic.No/Date:0510392990 27.01.2015	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

18	Case No.:78/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00237/AM16/	RLA File :05/24/040/00508/AM15/	Lic.No/Date:0510393003 28.01.2015	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

19	Case No.:47/6/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00377/AM16/	RLA File :03/95/040/00653/AM15/	Lic.No/Date:0310793481 02.02.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.15022/05/2015-CH-II dated 15.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:7/6/83-ALC1/2015	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00337/AM16/	RLA File :03/95/040/00772/AM15/	Lic.No/Date:0310793571 04.02.2015	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

21	Case No.:54/4/83-	Party Name:SHRI RAM	Meet No/Date:8/83-	Status:Transferred
----	-------------------	---------------------	--------------------	--------------------


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

	ALC1/2015	SWITCHGEARS PVT. LTD.,	ALC1/2016 27.07.2016	to Different Section
	HQ File :01/83/050/00213/AM16/	RLA File :11/24/040/00014/AM15/	Lic.No/Date:1110028128 19.02.2015	Defer Date:27.07.2016
	Decision :The Committee considered the case as per agenda. Committee decided to transfer the case to engineering Division.			
	Case No.:70/6/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00400/AM16/	RLA File :17/24/040/00193/AM15/	Lic.No/Date:1710006055 19.02.2015	Defer Date:
22	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:1/19/83- ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00777/AM15/	RLA File :17/24/040/00201/AM15/	Lic.No/Date:1710006061 05.03.2015	Defer Date:
23	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:76/19/83- ALC1/2014	Party Name:ASSOCIATED COLOURS INDUSTRIES PVT. LTD.	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00852/AM15/	RLA File :08/24/040/00437/AM15/	Lic.No/Date:0810134862 20.03.2015	Defer Date:
24	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals			

letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25	Case No.:56/6/83-ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00386/AM16/	RLA File :34/24/040/00343/AM15/	Lic.No/Date:3410041101 30.03.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:1/2/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00074/AM16/	RLA File :09/24/040/00655/AM15/	Lic.No/Date:0910061901 20.04.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.:2/2/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00075/AM16/	RLA File :09/24/040/00656/AM15/	Lic.No/Date:0910061902 20.04.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals			


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:4/2/83-ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00077/AM16/	RLA File :09/24/040/00016/AM16/	Lic.No/Date:0910061936 27.04.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.				

29	Case No.:59/8/83-ALC1/2016	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00356/AM17/	RLA File :03/95/040/00072/AM16/	Lic.No/Date:0310795741 07.05.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/12/2016-TSW dated 09.08.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

30	Case No.:58/8/83-ALC1/2016	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00355/AM17/	RLA File :03/95/040/00098/AM16/	Lic.No/Date:0310796028 19.05.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/12/2016-TSW dated 09.08.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

31	Case No.:62/8/83-ALC1/2016	Party Name:MICRO INKS LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00359/AM17/	RLA File :03/95/040/00319/AM15/	Lic.No/Date:0310796158 22.05.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. Nil dated 09.08.2016 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this				


 Anil Kumar Sharma
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

document.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:81/6/83-ALC1/2015	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00412/AM16/	RLA File :09/24/040/00031/AM16/	Lic.No/Date:0910062075 26.05.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:25/12/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00753/AM16/	RLA File :02/24/040/00024/AM16/	Lic.No/Date:0210205875 10.06.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.:23/9/83-ALC1/2015	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00557/AM16/	RLA File :05/23/040/00125/AM16/	Lic.No/Date:0510394779 02.07.2015	Defer Date:21.09.2016
	Decision :D/L dated 20.01.2016 issued by Deptt. of IPP. The case is re-listed for 21.09.2016.			

35	Case No.:75/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00405/AM16/	RLA File :34/24/040/00097/AM16/	Lic.No/Date:3410041357 07.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals			

letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36	Case No.:76/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00406/AM16/	RLA File :34/24/040/00098/AM16/	Lic.No/Date:3410041358 07.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:77/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00407/AM16/	RLA File :34/24/040/00096/AM16/	Lic.No/Date:3410041359 07.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:4/8/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00301/AM17/	RLA File :34/24/040/00070/AM16/	Lic.No/Date:3410041374 14.07.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.15022/13/2013-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	Case No.:7/8/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00304/AM17/	RLA File :34/24/040/00065/AM16/	Lic.No/Date:3410041375 14.07.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.15022/13/2013-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.:6/8/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00303/AM17/	RLA File :34/24/040/00102/AM16/	Lic.No/Date:3410041378 15.07.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.15022/13/2013-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:79/6/83-ALC1/2015	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00409/AM16/	RLA File :04/24/040/00049/AM16/	Lic.No/Date:0410160814 16.07.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- Export Item:- Relevant Silicone Sealants in Different Colours Packed in Plastic Cartridges - containing 9.8 Lakhs minimum. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.:8/8/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00305/AM17/	RLA File :34/24/040/00026/AM16/	Lic.No/Date:3410041379 16.07.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms			


 Anil Kumar Sharma
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.15022/13/2013-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.:3/8/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00300/AM17/	RLA File :34/24/040/00114/AM16/	Lic.No/Date:3410041399 24.07.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.15022/13/2013-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.:2/12/83-ALC1/2015	Party Name:PRABHU POLY COLOR LIMITED,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00730/AM16/	RLA File :04/24/040/00081/AM16/	Lic.No/Date:0410160900 12.08.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:36/12/83-ALC1/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00764/AM16/	RLA File :03/95/040/00411/AM16/	Lic.No/Date:0310798584 31.08.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.14010/95/2011-CH-II dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:3/12/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00731/AM16/	RLA File :15/24/040/00013/AM16/	Lic.No/Date:1510022075 01.09.2015	Defer Date:


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Export Item:- Calcium Carbonate (FMB) - containing Polypropylene 155 MT Minimum.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

47	Case No.:32/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00760/AM16/	RLA File :17/24/040/00046/AM16/	Lic.No/Date:1710006167 03.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:28/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00756/AM16/	RLA File :17/24/040/00051/AM16/	Lic.No/Date:1710006174 09.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:17/12/83-ALC1/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00745/AM16/	RLA File :02/24/040/00125/AM16/	Lic.No/Date:0210206195 30.09.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

50	Case No.:50/1/83-ALC1/2016	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00899/AM16/	RLA File :31/83/040/00145/AM15/	Lic.No/Date:3110065695 01.10.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.				

51	Case No.:9/14/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00784/AM16/	RLA File :03/94/040/00418/AM16/	Lic.No/Date:0310799301 09.10.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

52	Case No.:8/12/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00736/AM16/	RLA File :08/24/040/00188/AM16/	Lic.No/Date:0810136338 19.10.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

53	Case No.:11/12/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00739/AM16/	RLA File :05/24/040/00338/AM16/	Lic.No/Date:0510395992 20.10.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.				


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

54	Case No.:55/1/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00904/AM16/	RLA File :03/94/040/00155/AM16/	Lic.No/Date:0310799668 26.10.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.14010/148/2011-CH-II dated 30.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:20/12/83-ALC1/2015	Party Name:TOYO INK INDIA PRIVATE LIMITED,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00748/AM16/	RLA File :05/24/040/00318/AM16/	Lic.No/Date:0510396044 28.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:28/1/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00877/AM16/	RLA File :03/95/040/00386/AM16/	Lic.No/Date:0310799822 29.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:5/4/83-ALC1/2016	Party Name:ASTRON PACKAGING LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
----	---------------------------	---------------------------------	---	----------------------


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

HQ File :01/83/050/00057/AM17/	RLA File :08/24/040/00250/AM16/	Lic.No/Date:0810136395 30.10.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

Case No.:29/1/83- ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00878/AM16/	RLA File :03/95/040/00251/AM16/	Lic.No/Date:0310799929 02.11.2015	Defer Date:
58	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:54/1/83- ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Deferred
59	HQ File :01/83/050/00903/AM16/	RLA File :03/94/040/00605/AM16/	Lic.No/Date:0310800021 04.11.2015
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.		

Case No.:39/4/83- ALC1/2016	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
60	HQ File :01/83/050/00091/AM17/	RLA File :02/24/040/00116/AM16/	Lic.No/Date:0210206270 10.11.2015
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:33/1/83- ALC1/2016	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
61			


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

HQ File :01/83/050/00882/AM16/	RLA File :04/24/040/00185/AM16/	Lic.No/Date:0410161304 12.11.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:4/14/83- ALC1/2015	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00779/AM16/	RLA File :17/24/040/00066/AM16/	Lic.No/Date:1710006209 18.11.2015	Defer Date:
62	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:5/14/83- ALC1/2015	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00780/AM16/	RLA File :17/24/040/00065/AM16/	Lic.No/Date:1710006208 18.11.2015	Defer Date:
63	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

64	Case No.:48/1/83- ALC1/2016	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Deferred
----	--------------------------------	--	---	-------------------------


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

	HQ File :01/83/050/00897/AM16/	RLA File :56/24/040/00017/AM16/	Lic.No/Date:5610004751 20.11.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.				

	Case No.:46/1/83- ALC1/2016	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Deferred
65	HQ File :01/83/050/00895/AM16/	RLA File :56/24/040/00034/AM16/	Lic.No/Date:5610004754 24.11.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.				

	Case No.:49/1/83- ALC1/2016	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Deferred
66	HQ File :01/83/050/00898/AM16/	RLA File :02/24/040/00153/AM16/	Lic.No/Date:0210206292 24.11.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.				

	Case No.:41/1/83- ALC1/2016	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Deferred
67	HQ File :01/83/050/00890/AM16/	RLA File :31/83/040/00114/AM16/	Lic.No/Date:3110065771 26.11.2015	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.				

	Case No.:53/1/83- ALC1/2016	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00902/AM16/	RLA File :03/94/040/00639/AM16/	Lic.No/Date:0310800413 26.11.2015	Defer Date:
68	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.14010/23/2013-CH-II dated 24.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:42/1/83- ALC1/2016	Party Name:INDO COLCHEM PVT. LIMITED	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
69	HQ File :01/83/050/00891/AM16/	RLA File :08/24/040/00247/AM16/	Lic.No/Date:0810136596 30.11.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.				


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	Case No.:23/1/83-ALC1/2016	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00872/AM16/	RLA File :05/23/040/00357/AM16/	Lic.No/Date:0510396502 03.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:3/16/83-ALC1/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00791/AM16/	RLA File :03/94/040/00688/AM16/	Lic.No/Date:0310800694 04.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:22/1/83-ALC1/2016	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00871/AM16/	RLA File :05/23/040/00369/AM16/	Lic.No/Date:0510396542 04.12.2015	Defer Date:


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73	Case No.:45/1/83-ALC1/2016	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00894/AM16/	RLA File :06/24/040/00036/AM16/	Lic.No/Date:0610038271 09.12.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on net to net basis. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.:16/1/83-ALC1/2016	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00865/AM16/	RLA File :04/24/040/00190/AM16/	Lic.No/Date:0410161411 10.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

75	Case No.:26/1/83-ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00875/AM16/	RLA File :34/24/040/00228/AM16/	Lic.No/Date:3410041725 11.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			

work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

76	Case No.:27/1/83-ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00876/AM16/	RLA File :34/24/040/00227/AM16/	Lic.No/Date:3410041724 11.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:25/1/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00874/AM16/	RLA File :34/24/040/00027/AM16/	Lic.No/Date:3410041738 15.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.:44/1/83-ALC1/2016	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00893/AM16/	RLA File :02/24/040/00175/AM16/	Lic.No/Date:0210206384 21.12.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of IPP UO.No.7/40/2015-TSW dated 27.04.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

79	Case No.:2/16/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00790/AM16/	RLA File :03/95/040/00687/AM16/	Lic.No/Date:0310801293 22.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:21/8/83-ALC1/2016	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00318/AM17/	RLA File :02/24/040/00160/AM16/	Lic.No/Date:0210206388 22.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81	Case No.:27/8/83-ALC1/2016	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00324/AM17/	RLA File :25/24/040/00012/AM16/	Lic.No/Date:2510004435 22.12.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- Export item - Plastic Master Batches consisting of minimum of import item No. 1. Caco3 Filler Granules -80.4 MT. 2. Calcium Carbonate- 181.8 MT. 3. Poly Propylene Granules – 59.5 MT. 4. Additives-Zinc Stearate 3.20 MT. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.:6/16/83-ALC1/2015	Party Name:JINDAL PHOTO LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00794/AM16/	RLA File :05/23/040/00347/AM16/	Lic.No/Date:0510397057 23.12.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of IPP UO.No.7/42/2015-TSW dated 21.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:26/8/83-ALC1/2016	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00323/AM17/	RLA File :25/24/040/00013/AM16/	Lic.No/Date:2510004437 23.12.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- Export item - Plastic Master Batches consisting of minimum of import item No. 1. Caco3 Filler Granules -153.86 MT. 2. Poly Propylene Granules – 18.31 MT. 3. Polybuten – 9.5 MT. 4. Additives-Zinc Stearate 3.61 MT. 5. Optical Brightener- 0.45 MT. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84	Case No.:48/8/83-ALC1/2016	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00345/AM17/	RLA File :03/94/040/00755/AM16/	Lic.No/Date:0310801672 11.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

85	Case No.:49/8/83-ALC1/2016	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00346/AM17/	RLA File :03/94/040/00806/AM16/	Lic.No/Date:0310801690 11.01.2016	Defer Date:


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

86	Case No.:50/8/83-ALC1/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00347/AM17/	RLA File :03/94/040/00515/AM16/	Lic.No/Date:0310801685 11.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

87	Case No.:52/8/83-ALC1/2016	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00349/AM17/	RLA File :03/94/040/00826/AM16/	Lic.No/Date:0310801687 11.01.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

88	Case No.:11/14/83-ALC1/2015	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Rejected
	HQ File :01/83/050/00786/AM16/	RLA File :08/24/040/00357/AM16/	Lic.No/Date:0810137002 12.01.2016	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given specific name of import & export items.			

89	Case No.:51/8/83-ALC1/2016	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00348/AM17/	RLA File :03/94/040/00824/AM16/	Lic.No/Date:0310801757 13.01.2016	Defer Date:


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.:46/8/83-ALC1/2016	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00343/AM17/	RLA File :05/24/040/00341/AM16/	Lic.No/Date:0510397301 14.01.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- Export item – CAF Jointings Sheets consisting of minimum of import item- Raw Asbestos (Chrysotile)- 545 MT. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.:47/8/83-ALC1/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00344/AM17/	RLA File :03/94/040/00665/AM16/	Lic.No/Date:0310801763 14.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:2/1/83-ALC1/2016	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00851/AM16/	RLA File :03/95/040/00766/AM16/	Lic.No/Date:0310801836 18.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	Case No.:6/1/83-ALC1/2016	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00855/AM16/	RLA File :03/95/040/00783/AM16/	Lic.No/Date:0310801955 22.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.:4/1/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00853/AM16/	RLA File :03/95/040/00754/AM16/	Lic.No/Date:0310802021 25.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:8/1/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00857/AM16/	RLA File :03/95/040/00044/AM16/	Lic.No/Date:0310802033 25.01.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Dep'tt. of C&PC(Chem. Div) vide their UO. No.15022/3/2015-CH-II dated 22.06.2015, uploaded along with these minutes or as applied			


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

96	Case No.:7/1/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00856/AM16/	RLA File :03/95/040/00764/AM16/	Lic.No/Date:0310802046 27.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:9/8/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Added
	HQ File :01/83/050/00306/AM17/	RLA File :34/24/040/00264/AM16/	Lic.No/Date:3410041830 27.01.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.15022/13/2013-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

98	Case No.:17/8/83-ALC1/2016	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00314/AM17/	RLA File :04/24/040/00223/AM16/	Lic.No/Date:0410161551 27.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99	Case No.:3/1/83-ALC1/2016	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00852/AM16/	RLA File :03/95/040/00809/AM16/	Lic.No/Date:0310802176 02.02.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.15022/10/2013-CH-II dated 08.07.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.:45/8/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00342/AM17/	RLA File :17/24/040/00119/AM16/	Lic.No/Date:1710006266 08.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.:122/4/83-ALC1/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00174/AM17/	RLA File :03/95/040/00863/AM16/	Lic.No/Date:0310802448 10.02.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

102	Case No.:89/4/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00141/AM17/	RLA File :03/94/040/00941/AM16/	Lic.No/Date:0310802463 11.02.2016	Defer Date:


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/247/2016-TSW dated 17.08.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

103	Case No.:94/4/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00146/AM17/	RLA File :03/94/040/00950/AM16/	Lic.No/Date:0310802471 11.02.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

104	Case No.:1/16/83-ALC1/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00789/AM16/	RLA File :34/24/040/00296/AM16/	Lic.No/Date:3410041902 18.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

105	Case No.:73/4/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00125/AM17/	RLA File :03/94/040/00982/AM16/	Lic.No/Date:0310802686 18.02.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

106	Case No.:3/4/83-ALC1/2016	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00055/AM17/	RLA File :03/95/040/00899/AM16/	Lic.No/Date:0310802704 19.02.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

107	Case No.:19/4/83-ALC1/2016	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00071/AM17/	RLA File :02/24/040/00195/AM16/	Lic.No/Date:0210206502 22.02.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:44/8/83-ALC1/2016	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00341/AM17/	RLA File :09/24/040/00718/AM16/	Lic.No/Date:0910063339 29.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

109	Case No.:116/4/83-ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00168/AM17/	RLA File :10/24/040/00116/AM16/	Lic.No/Date:1010059424 04.03.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

110	Case No.:43/8/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00340/AM17/	RLA File :09/24/040/00657/AM16/	Lic.No/Date:0910063361 04.03.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

111	Case No.:5/8/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
-----	---------------------------	---	---	----------------------


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

	HQ File :01/83/050/00302/AM17/	RLA File :34/24/040/00324/AM16/	Lic.No/Date:3410041950 08.03.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:24/4/83- ALC1/2016	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00076/AM17/	RLA File :05/24/040/00594/AM16/	Lic.No/Date:0510397856 09.03.2016	Defer Date:
112	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/243/2016-TSW dated 01.08.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:48/4/83- ALC1/2016	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00100/AM17/	RLA File :03/95/040/00962/AM16/	Lic.No/Date:0310803159 09.03.2016	Defer Date:
113	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:32/4/83- ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00084/AM17/	RLA File :05/23/040/00538/AM16/	Lic.No/Date:0510397976 18.03.2016	Defer Date:21.09.2016
114	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

115	Case No.:20/8/83-	Party Name:HIMADRI	Meet No/Date:8/83-	Status:Case
-----	-------------------	--------------------	--------------------	-------------


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

ALC1/2016	CHEMICALS & INDUSTRIES LTD.	ALC1/2016 27.07.2016	Approved
HQ File :01/83/050/00317/AM17/	RLA File :02/24/040/00087/AM16/	Lic.No/Date:0210206559 21.03.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	Case No.:41/4/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00093/AM17/	RLA File :05/24/040/00630/AM16/	Lic.No/Date:0510398075 30.03.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.				

117	Case No.:42/4/83-ALC1/2016	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00094/AM17/	RLA File :05/23/040/00560/AM16/	Lic.No/Date:0510398088 31.03.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. Nil dated 01.07.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

118	Case No.:37/4/83-ALC1/2016	Party Name:D J S PRINTERS PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00089/AM17/	RLA File :05/23/040/00566/AM16/	Lic.No/Date:0510398121 01.04.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/253/2016-TSW dated 11.08.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

119	Case No.:38/4/83-ALC1/2016	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00090/AM17/	RLA File :05/23/040/00548/AM16/	Lic.No/Date:0510398120 01.04.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.				

120	Case No.:1/8/83-ALC1/2016	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00298/AM17/	RLA File :04/24/040/00264/AM16/	Lic.No/Date:0410161779 05.04.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

121	Case No.:35/4/83-ALC1/2016	Party Name:RUSHIL DECOR LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00087/AM17/	RLA File :08/24/040/00004/AM17/	Lic.No/Date:0810137634 07.04.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/92/2016-TSW dated 11.08.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

122	Case No.:31/8/83-ALC1/2016	Party Name:AUROVILLE FOUNDATION	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00328/AM17/	RLA File :25/24/040/00001/AM17/	Lic.No/Date:2510004482 08.04.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the				


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

	work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

123	Case No.:28/8/83-ALC1/2016	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00325/AM17/	RLA File :25/24/040/00003/AM17/	Lic.No/Date:2510004483 11.04.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

124	Case No.:29/8/83-ALC1/2016	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00326/AM17/	RLA File :25/24/040/00004/AM17/	Lic.No/Date:2510004484 11.04.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

125	Case No.:80/4/83-ALC1/2016	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00132/AM17/	RLA File :03/95/040/01022/AM16/	Lic.No/Date:0310804001 18.04.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

126	Case No.:33/8/83-ALC1/2016	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
-----	----------------------------	--	---	----------------------


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

HQ File :01/83/050/00330/AM17/	RLA File :56/24/040/00001/AM17/	Lic.No/Date:5610004887 19.04.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

Case No.:13/8/83- ALC1/2016	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00310/AM17/	RLA File :08/24/040/00026/AM17/	Lic.No/Date:0810137781 27.04.2016	Defer Date:
127	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:12/8/83- ALC1/2016	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00309/AM17/	RLA File :08/24/040/00047/AM17/	Lic.No/Date:0810137834 04.05.2016	Defer Date:
128	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:10/8/83- ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00307/AM17/	RLA File :08/24/040/00017/AM17/	Lic.No/Date:0810137854 05.05.2016	Defer Date:
129	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on		

account of shortage of technical manpower.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

130	Case No.:11/8/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00308/AM17/	RLA File :08/24/040/00425/AM16/	Lic.No/Date:0810137853 05.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

131	Case No.:35/8/83-ALC1/2016	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00332/AM17/	RLA File :04/24/040/00029/AM17/	Lic.No/Date:0410161878 06.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

132	Case No.:37/8/83-ALC1/2016	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00334/AM17/	RLA File :05/23/040/00046/AM17/	Lic.No/Date:0510398421 06.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/38/2015-PC-II dated 06.04.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have			


 Anil Kumar SUMASTAVA
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

been placed at the end on this document.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

133	Case No.:42/8/83-ALC1/2016	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00339/AM17/	RLA File :05/23/040/00049/AM17/	Lic.No/Date:0510398422 06.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

134	Case No.:57/8/83-ALC1/2016	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00354/AM17/	RLA File :03/95/040/00155/AM15/	Lic.No/Date:0310804461 06.05.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/44/2011-PC-II dated 03.05.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

135	Case No.:4/4/83-ALC1/2016	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00056/AM17/	RLA File :08/24/040/00048/AM17/	Lic.No/Date:0810137879 09.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

	work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

136	Case No.:15/8/83-ALC1/2016	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00312/AM17/	RLA File :05/23/040/00023/AM17/	Lic.No/Date:0510398430 09.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

137	Case No.:16/8/83-ALC1/2016	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00313/AM17/	RLA File :05/23/040/00048/AM17/	Lic.No/Date:0510398431 09.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

138	Case No.:32/8/83-ALC1/2016	Party Name:FLOW TECH CHEMICALS PVT. LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00329/AM17/	RLA File :05/23/040/00009/AM17/	Lic.No/Date:0510398424 09.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- Export Item:- Chlorinated Paraffins - Containing Paraffin (C-10-C20): Liquid Paraffin/ Normal Paraffin/ N-alkenes/ Liquid Paraffin-M/Liquid Paraffin-K/ Liquid Paraffin-L-530000 Kg. minimum. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			


 Anil Kumar SOMASTAVA
 Joint DGFT
 Director General of Foreign Trade
 Directorate General of Commerce
 New Delhi

NORMS COMMITTEE.				
139	Case No.:36/8/83-ALC1/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00333/AM17/	RLA File :05/23/040/00521/AM16/	Lic.No/Date:0510398428 09.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.14010/7/2011-CH-II dated 19.06.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
140	Case No.:60/8/83-ALC1/2016	Party Name:SKC CHEMIE PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00357/AM17/	RLA File :03/95/040/00099/AM17/	Lic.No/Date:0310804500 09.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.14010/44/2013-CH-II dated 21.10.2013, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
141	Case No.:6/4/83-ALC1/2016	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00058/AM17/	RLA File :04/24/040/00018/AM17/	Lic.No/Date:0410161897 10.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
142	Case No.:7/4/83-ALC1/2016	Party Name:COLORANT LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

HQ File :01/83/050/00059/AM17/	RLA File :08/24/040/00059/AM17/	Lic.No/Date:0810137890 10.05.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:2/8/83-ALC1/2016	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00299/AM17/	RLA File :30/24/040/00048/AM16/	Lic.No/Date:3010103779 10.05.2016	Defer Date:
143	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:25/8/83- ALC1/2016	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00322/AM17/	RLA File :02/24/040/00199/AM16/	Lic.No/Date:0210206673 10.05.2016	Defer Date:
144	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:34/8/83- ALC1/2016	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Deferred
--------------------------------	-------------------------------------	---	-------------------------


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

HQ File :01/83/050/00331/AM17/	RLA File :08/24/040/00009/AM17/	Lic.No/Date:0810137880 10.05.2016	Defer Date:21.09.2016
Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

Case No.:53/8/83- ALC1/2016	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00350/AM17/	RLA File :03/95/040/00083/AM17/	Lic.No/Date:0310804516 10.05.2016	Defer Date:
146	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC (Chem. Div) vide their UO. No.15022/10/2013-CH-II dated 08.07.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:63/8/83- ALC1/2016	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00360/AM17/	RLA File :06/24/040/00007/AM17/	Lic.No/Date:0610038383 10.05.2016	Defer Date:
147	Decision : The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on net to net basis.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:64/8/83- ALC1/2016	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00361/AM17/	RLA File :06/24/040/00006/AM17/	Lic.No/Date:0610038382 10.05.2016	Defer Date:
148	Decision : The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on net to net basis.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:19/8/83- ALC1/2016	Party Name:PI INDUSTRIES LTD	Meet No/Date:8/83- ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00316/AM17/	RLA File :13/24/040/00003/AM17/	Lic.No/Date:131004824 5 11.05.2016	Defer Date:
149	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-		
Export Item		Qty.	Import Item
			Qty.


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Bispyribac Sodium Technical (BPS)	1 Kg	1. 2,6-Dihydroxybenzoic Acid	0.425 Kg
		2,4,6-Dimethoxy -2 - Methylsufonylpyrimidine	1.206 Kg
		3. Tetrahydrofuran	3.296 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:61/8/83-ALC1/2016	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
HQ File :01/83/050/00358/AM17/	RLA File :03/95/040/00085/AM17/	Lic.No/Date:0310804563 11.05.2016	Defer Date:
150 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:24/8/83-ALC1/2016	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
151 HQ File :01/83/050/00321/AM17/	RLA File :02/24/040/00020/AM17/	Lic.No/Date:0210206680 12.05.2016	Defer Date:27.07.2016
Decision :The Committee considered the case as per agenda and decided to call for the generic name of import & export items from the firm. D/L issued on 29.08.2016. The case is re-listed for 21.09.2016.			

Case No.:18/8/83-ALC1/2016	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
152 HQ File :01/83/050/00315/AM17/	RLA File :30/24/040/00003/AM17/	Lic.No/Date:3010103780 13.05.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

153	Case No.:23/8/83-ALC1/2016	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00320/AM17/	RLA File :02/24/040/00008/AM17/	Lic.No/Date:0210206685 13.05.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

154	Case No.:40/8/83-ALC1/2016	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00337/AM17/	RLA File :02/24/040/00025/AM17/	Lic.No/Date:0210206690 16.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of IPP UO.No.7/40/2015-TSW dated 27.04.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

155	Case No.:55/8/83-ALC1/2016	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00352/AM17/	RLA File :03/95/040/00097/AM17/	Lic.No/Date:0310804733 17.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

156	Case No.:56/8/83-ALC1/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00353/AM17/	RLA File :03/95/040/00135/AM17/	Lic.No/Date:0310804830 19.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals			


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

	letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

157	Case No.:54/8/83-ALC1/2016	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00351/AM17/	RLA File :03/95/040/00138/AM17/	Lic.No/Date:0310804919 23.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

158	Case No.:38/8/83-ALC1/2016	Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00335/AM17/	RLA File :02/24/040/00030/AM17/	Lic.No/Date:0210206715 26.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC (Chem. Div) vide their UO. No.15022/14/2009-CH-II dated 10.05.2011, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

159	Case No.:39/8/83-ALC1/2016	Party Name:POLYLINK POLYMERS (INDIA) LIMITED	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00336/AM17/	RLA File :08/24/040/00072/AM17/	Lic.No/Date:0810138027 26.05.2016	Defer Date:
	Decision :			

160	Case No.:41/8/83-ALC1/2016	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00338/AM17/	RLA File :25/24/040/00008/AM17/	Lic.No/Date:2510004517 27.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			


 Anil Kumar
 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
--	--	--	--

161	Case No.:2/6/83-ALC1/2016	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00194/AM17/	RLA File :34/24/040/00066/AM17/	Lic.No/Date:3410042255 10.06.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

162	Case No.:3/6/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00195/AM17/	RLA File :34/24/040/00229/AM16/	Lic.No/Date:3410042267 13.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

163	Case No.:65/8/83-ALC1/2016	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Deferred
	HQ File :01/83/050/00362/AM17/	RLA File :09/24/040/00177/AM17/	Lic.No/Date:0910063904 12.07.2016	Defer Date:21.09.2016
	Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 21.09.2016.			

164	Case No.:68/8/83-ALC1/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/83-ALC1/2016	Status:Case Approved
-----	----------------------------	--------------------------------------	-----------------------------	----------------------


 Anil Kumar
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

			27.07.2016	
	HQ File :01/83/050/00365/AM17/	RLA File :03/95/040/00035/AM16/	Lic.No/Date:0310795515 23.04.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:69/8/83-ALC1/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/83-ALC1/2016 27.07.2016	Status:Case Approved
	HQ File :01/83/050/00366/AM17/	RLA File :03/95/040/00290/AM16/	Lic.No/Date:0310797198 13.07.2015	Defer Date:
165	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:29.08.2016
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade


ANIL KUMAR
Joint DGFT
Director General of Foreign Trade
Ministry of Commerce
New Delhi

M-120 / 8

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

(TSW Section)

.....

Subject: Application for advance authorization for the export of i) Printed Title Kingfield Diary A 4 Day per page and ii) Printed Diary Kingfield Diary A4 Page per day appointment - M/s. Thomson Press (India) Ltd.

Ref: DGFT U.O. No. 01/83/50/226/AM13/DES-IV

Taking cue from SION 1569 & 1579, DIPP recommends the following norms :-

Export item: i) Printed Diary Title Kingfield Diary A 4 Day per page net weight of export 84150 kg [containing printing diary blocks] (Contains Printing paper uncoated 68 GSM & 110 GSM) – 70635 kg.]

ii) Printed Diary Kingfield Diary A4 Page per day appointment net weight of export- 5940 kg [containing Printing Diary Blocks] (Contains Printing Paper uncoated 68 GSM & 110 GSM) – 4986 kg- contains Book Binding (1 MM to 4MM) 750 kg contains PVC Coated paper 170-240 GSM) 204 kg.]

Quantity: i) 85,000 Nos. (84150 kgs)
ii) 6,000 (5940 kgs.)

Import item:

Sl. No.	Item Description	Quantity applied for	Quantity Recommended
1	Printed Diary Block Untrimmed (Contains Uncoated printing paper 68 GSM for A 4 Page per day and A4 page per day appointment Net weight of diary block 82482 kg.)	93730 Nos (82482 kgs) (1.0907 kg / kg content in export)	93730 Nos (82482 kgs) (1.0907 kg / kg content in export)
2	Relevant thickness Book Binding Board 1mm to 4 mm	25000 kgs (2.198 kg / kg content in export)	13625 kg (1.10 kg / kg content contains in export)

17/8 (A) 110 GSM for

(Nand Lal)
Consultant
17.08.2016

DGFT (NC)

19/8

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

8
M-121
Repeat Access

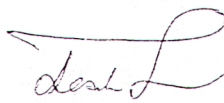
Sub: Application from M/s. K. Patel Chemopharma Pvt. Ltd. for issuance of licence. No. 0310791699 dt. 04.12.14

M/s. K. Patel Chemopharma Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of :

- i) Synthetic Organic Dyestuff Violet Toner DD& (Pigment Violet 27)
- ii) Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)

2. Their application has been examined. The party has furnished details of manufacturing process Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

Item of export	Qty.	Item of import	Qty.
Synthetic Organic Dyestuff Violet Toner DD (Pigment Violet 27)	1 kg	N-N Dimethyl Aniline	0.355 kg
		Sodium Ferrocyanide	0.522 kg
Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)	1 kg	3-Dimethylamino 1-Propanol (N,N-Dimethyl Propanolamine)	0.078 kg
		P-Diethyl Amino Benzaldehyde	0.236 kg


(JASBIR SINGH)
Consultant

Shri G. Sarvanon, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.
Dept. of C&PC U.O.No.14010/37/2008-Ch.II dated 27.12.2011

8/19

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

8

m-122

Repeat license

Sub: Application from M/s. K. Patel Chemopharma Pvt. Ltd. for issuance of licence. No. 0310 793800 dt. 12.02.15 ✓

M/s. K. Patel Chemopharma Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of :

- i) Synthetic Organic Dyestuff Violet Toner DD& (Pigment Violet 27)
- ii) Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)

2. Their application has been examined. The party has furnished details of manufacturing process Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

Item of export	Qty.	Item of import	Qty.
Synthetic Organic Dyestuff Violet Toner DD 7 (Pigment Violet 27)	1 kg	N-N Dimethyl Aniline	0.355 kg
		Sodium Ferrocyanide	0.522 kg
Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)	1 kg	3-Dimethylamino 1-Propanol (N,N-Dimethyl Propanolamine)	0.078 kg
		P-Diethyl Amino Benzaldehyde	0.236 kg

(JASBIR SINGH)
Consultant

Shri G. Sarvanon, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.

Dept. of C&PC U.O.No.14010/37/2008-Ch.II dated 27.12.2011

Apr 11/2016

M-124/8
12

No.7/23/16- TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Multicolour printed wire-o Bound/ wire stitched calendars and Planners with / without euro hanger - M/s. Ajanta Offset & Packagings Ltd.

Ref : DGFT UO. No.01/83/050/0337/AM-09/DES-IV

Advance authorization No. 0510221581 dated 04-06-2008

Vide e-mail dated 25th April, 2016, the firm has submitted their reply stating that norms for allowing PS Plates were allowed in the norms committee in the ALC meeting for Advance Authorization No.0510101138 dated 01-09-2003. They have further stated that without graphic art film/ PS plate export product cannot be manufactured. Accordingly, following norm is recommended taking cue from SION A-1569 and A 1554:-

Export Product: Multicolour printed wire-o Bound/ wire stitched calendars and Planners with / without euro hanger

Quantity : 956570 numbers

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Relevant thickness – Printing Paper coated 70 to 170 GSM +/-10% in GSM	1.02 kg / kg content contain in export product or applied quantity whichever is less
2.	Relevant thickness – Printing paper board coated 210 to 350 GSM +/-10% in GSM	1.02 kg / kg content contain in export product or applied quantity whichever is less
3.	Book Binding Board	1.05 kg / kg content contain in export product or applied quantity whichever is less
4.	Printing Ink	1% of FOB Value
5.	Gum/ Glue	1 Kg for 100 Kg paper used or applied quantity whichever is less.
6.	Lamination Film	Net to net
7.	Straight wire 100 MM thickness 2-7 mm	Net to net
8.	PP Tube 40 to 50 micron	Net to net
9.	Nylon coated/uncoated wire 0.7mm to 2 mm	Net to net
10.	PS Plates (2.5% of FOB)	3% of FOB Value
11.	Graphic Art Film -3702/PS plate -3701	

DGFT(NC)

29/8

NL
(NAND LAL)
Consultant
12-08-2016

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(ISV/Section)

8
8
Repeat basis

Subject : Advance Licence authorization for the export of Self Adhesive paper 155 GSM +/- 10% and Self Adhesive paper 150 GSM +/- 10% - M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/735/AM-14 Dated 09-01-2014
Licence No. 0510369365

0570391357 dt. 25.09.14

Case No. 230/76 Meeting No. 3 / 2014-15

The case has been examined and taking cue from A 2866, the following norms may be recommended on repeat basis :-

Export Item No.1 :- Self Adhesive Paper 155 GSM +/-10%
Quantity:- 1 Sq. Meter

Import Items

	For Self Adhesive Paper 155 GSM +/-10%	
1	Coated Paper 78 GSM +/-15%	1.04 Sq. Meter / Sq. Meter content in export
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq. Meter/ Sq. Meter content in export
3	Solprene Butadiene Styrene Copolymer	0.003454778 Kg.
4	Sylvalite Rosin Ester Gum	0.006096840 kg
5	Quintac (Styrene Isoprene Copolymer)	0.002641889 Kg.
6	Regalite (Hydrocarbon Resin)	0.001727476 Kg.
7	Nyflex Process Oil	0.00269282466 Kg.

Export Item No.1 :- Self Adhesive Paper 150 GSM +/-10%
Quantity:- 1 Sq. Meter

Import Items

	For Self Adhesive paper 150 GSM +/- 10%	
1	Thermal Paper (76 GSM +/-10%)	1.04 Sq. Meter/ Sq. Meter content in export
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq. Meter/ Sq. Meter content in export
3	Solprene (Butadiene Styrene Copolymer)	0.00345478 Kg.
4	Sylvalite Rosin Ester Gum	0.00609684 kg.
5	Quintac (Styrene Isoprene Copolymer)	0.002641888 Kg.
6	Regalite (Hydrocarbon Resin)	0.001727476 Kg.
7	Nyflex Process Oil	0.002692824 Kg.

Nand Lal

(Nand Lal)
Sr. Development Officer
01-05-2014

DGFT (NC)

7/242/2013 - TSW dt 2/5/2014

27/9/14

by 7/15
2004/2005
2/5
Pradeep (CN)

13
880

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8
19
Repeat basis

Subject: Advance Authorization application from M/s. UPL Ltd. for the import of raw material against the export of Acephate 97% UP OR WG OR DF.

(Advance Authorization No. 0310786724 dated 11.7.2014) ✓
(Advance Authorization No. 0310728821 dated 20.3.2013) ✓
(Advance Authorization No. 0310737714 dated 14.6.2013) ✓
(Advance Authorization No. 0310795222 dated 9.04.2015) ✓
(Advance Authorization No. 0310793481 dated 2.2.2015) ✓
(Advance Authorization No. 0310793841 dated 12.2.2015) ✓

M/s. UPL Ltd. have submitted present application for the import of raw material against the export of Acephate 97% UP OR WG OR DF.

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

AA No. 0310793481 dt. 02.02.15 ✓

1. Item of Export	Qty.	Item of Import	Qty
Acephate 97% UP OR WG OR DF	1 kg.	1. O,O- Dimethyl Phosphoramido Thioate (DMPAT) 95% Min.	1.077 Kg
		2. Methylene Dichloride	0.081 kg.
		3. Acetic Anhydride	0.773 kg

This issues with the approval of competent authority.

Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/5/2015-CH-II dated 15.12.2015

Para 4.08 of ABP may be followed for import item 3.

Agarwal

15/11/16

34

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8
25
Deputy Secy

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR) .

(Advance Authorization No. ~~3410029669~~ dated ~~08.03.2011~~)

3410041101 dt. 30.03.15 ✓

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3410029669 dt. 30.03.15 ✓

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR)	1 kg	1. CHLORANTRANILIPORLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX E2Y45 TECHNICAL)	0.00408 kg.

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

12/2 *11/9/16*

29/8

No.7/12/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Cyan offset ink, Magenta offset ink, Yellow offset ink and Black offset ink - M/s. Micro Inks Ltd.

Ref : DGFT UO. No.01/83/50/356/AM-17/DES-4

Advance Authorization No. 0310795741 Dated 07-05-2015

The same items of export and import were considered in Norms Committee No. 45/2013-14 Case No. 65, 12/2014-15 Case No. 246 and 13/2015-16 case no.M-245 and were approved. The firm has also submitted a material balance for all the four export items and production / consumption data for three years duly certified by Chartered Accountant. Accordingly DIPP recommends the following norms on repeat basis:-

Export Item: 1) Cyan Offset Ink [17% +/- 2% Pigment and 37% +/- 2% solid resin]

Quantity: 1 kg.

**Import
item:**

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink. (30%+/-2% Pigment and 36%+/-2%Solid Resin)	0.58
2	1b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%)	0.305
3	1c. Microcrystalline Wax Compound	0.03
4	1d. Coxi-Oxiretarder	0.01
5	1e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound Containing (61% +/- 1% PTFE Wax and 33 % +/-1% refined Linseed oil)	0.01
6	1f. Petroleum distillate - Distillation range 240-330 degrees celcius	0.095

Ag 19/12

MS

Export Item:2) Magenta Offset Ink [18% +/- 2% Pigment & 36% +/- 2% Solid resin]

Quantity: 1 kg.

29
8

Import
item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
7	2a. Pigment Flushes Magenta Dispersed In Non Aqueous Media) For Printing Ink.(27%+/-2% Pigment & 35%+/-2% Solid Resin)	0.65
8	2b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7% +/- 2%	0.255
9	2c. Microcrystalline Wax Compound	0.03
10	2d. Coxi-Oxiretarder	0.01
11	2e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound Containing (61% +/- 1% PTFE Wax and 33% +/-1% refined Linseed oil)	0.01
12	2f. Petroleum distillate - Distillation range 240-330 degrees celcius	0.075

Export Item:3) Yellow Offset Ink [16% +/- 2% Pigment & 43% +/- 2% Solid Resin]

Quantity: 1 kg.

Import
item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
13	3a. Pigment Flushes Yellow Dispersed In Non Aqueous Media) For Printing Ink. (25%+/-2% Pigment And 40%+/-2%Solid Resin)	0.62
14	3b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7% +/- 2%	0.31
15	3c. Microcrystalline Wax Compound	0.03
16	3d. Coxi-Oxiretarder	0.01
17	3e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound Containing (61% +/- 1% PTFE Wax and 33% +/-1% refined Linseed oil)	0.01
18	3f. Petroleum distillate - Distillation range 240-330 degrees celcius	0.05

29/9

NA

Export Item: 4) Black Offset Ink (Pigment content 19% +/-2% and Solid Resin 47% +/-2%)

Quantity: 1 kg.

29/8

Import
item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
19	4a. Carbon Black	0.187
20	4b. Alkali Blue Flush (Pigment Content 40% +/-2% AND Solid Resin 40% +/-2%)	0.04
21	4c. Poly Ethylene Wax	0.06
22	4d. Varnishes (Oil soluble phenolic resin based varnish (high viscosity) solid content 55.7% +/-2%.	0.33
23	4e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound Containing (61% +/- 1% PTFE Wax and 33% +/-1% refined Linseed oil)	0.01
24	4f. Petroleum Distillate -distillation range 240-330degree celsius	0.06
25	4g. Alkyd Resin Namely Soya Long Oil Alkyd Resin of 70% oil Length Having Solid Content 100%	0.29

NL

(NAND LAL)
Consultant
09-08-2016

DGFT(NC)

29/8

30/8

No.7/12/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of UV Curable Over Print Varnish (65%+/-2% Solid Resin Content) - M/s. Micro Inks Ltd.

Ref : DGFT UO. No.01/83/50/355/AM-17/DES-4

Advance Authorization No. 0310796028 Dated 19-05-2015

Export Item: UV Curable Over Print Varnish (65%+/-2% Solid Resin Content)

Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	Epoxy Acrylate (Raw material of Epoxy Acrylate)	
2	1a.Epoxy Resin	0.1426
3	1b.Acrylic Acid	0.057
4	1c.Mono Ethyl Hydro Quinone	0.001
5	1d.Benzyl Dimethyl Amine	0.0027
6	1e.Relevant Reactive Monomer Viz, Tripropylene Glycol Diacrylate	0.068
7	Benzophenone	0.052
8	Acrylic Acid	0.299
9	Di Propylene Glycol	0.200
10	Tri Methylol Propane	0.052
11	Epoxidised Soya Oil Di Acrylate	0.041
12	2-Hydroxy- 2Methyl 1-Phenyl- 1Propane.	0.025
13	Difunctional Reactive Amine Additive	0.102
14	Silicone Acrylate	0.003
15	Silicone Glycol	0.006
16	Mono Functional Reactive Amine Additive	0.051
17	Defoamer Aid-Silicone Acrylate	0.00026

DGFT(NC)

19/9/16


(NAND LAL)
Consultant
09-08-2016

**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)**

$\frac{8}{31}$
Report basis

Subject: Application for issue of Advance Authorization against export of Cobalt Magnesium Mix Drier - M/s. Micro Inks Ltd.

Ref : DGFT UO. No.01/83/050/57/AM-13 dated 20.4.2012

Case No. 67

Meeting No. 13/2012

AA. No. - 03/0796158 dt. 22.05.15

Vide e-mail dated 14.6.2012, the firm has submitted the consumption - production data duly certified by Chartered Accountant for the last two years. In the application, the firm has submitted Chemical reaction and detailed calculation for requirement of Chemical for end product.

Based on information furnished by the firm, DIPP recommends the following norms:-

Export Items: Cobalt Magnesium Mix Drier (Containing 12.20% Cobalt 2-Ethylhexanoate & 37.3% Magnesium Ethylhexanoate in Vegetable Ester)

Quantity: 1 kg

Items sought to be imported duty free :

Sl. No.	Item Description	Quantity recommended (in kg)
1.	2- Ethylhexanoic Acid	0.464
2.	Caustic Lye 40%	0.264
3.	Cobalt Sulphate Heptahydrate	0.102
4.	Manganese Sulphate Monohydrate	0.222
5.	Viscosity Improver	0.462
6.	Dipropylene Glycol Methyl Ether (Dowanol DPM/ Iyondell arcosolve DPM)	0.042
7.	Benzoic Acid	0.0004

[Signature]

(NAND LAL)
Sr. Development Officer
25.6.2012

Norms Committee

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8
38

represent basis

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of ALMIX 20 WP.

(Advance Authorization No. ~~3410035883~~ dated ~~30.11.2012~~)

341004374 dt. 14.07.2015 ✓

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of ALMIX 20 WP.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ALMIX 20 WP.	1 kg	1. CHLORIMURON ETHYL TECHNICAL	0.103 kg.
		2. METSULFURON METHYL TECHNICAL	0.103 kg

This issue with the approval of competent authority.

Agarwal
12/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.216

AK 11/9/216

14/34

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8
39
Repetet Access

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR) .

(Advance Authorization No. ~~3410029669~~ dated ~~06.03.2011~~)

3410041375 dt. 14.07.15 ✓

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3410038438 dt. 13.11.15 ✓

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR)	1 kg	1. CHLORANTRANILIPORLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX E2Y45 TECHNICAL)	0.00408 kg.

This issue with the approval of competent authority.

Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

Ag 14/2
Ag 19/16

14
54

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8
40
Report basis

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR) .

(Advance Authorization No. 3410029669 dated 08.03.2011)

3410041378 dt. 15.07.2015 ✓

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3410038438 dt. 13.12.15 ✓

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR)	1 kg	1. CHLORANTRANILIPORLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX E2Y45 TECHNICAL)	0.00408 kg.

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

10/2
11/9/16

14/34

8/49

Report basis

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR).

(Advance Authorization No. ~~8410029689~~ dated ~~08.03.2011~~)

3410041379 dt 16.07.2015 ✓

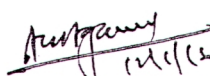
M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

~~8410029689~~ dt 16.07.2015 ✓

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR)	1 kg	1. CHLORANTRANILIPORLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX E2Y45 TECHNICAL)	0.00408 kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

Ag 10/2
Ag 11/9/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8
43
Repetet letter's

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of ALMIX 20 WP.

(Advance Authorization No. ~~3410041399~~ dated ~~30.11.2012~~)

3410041399 dt. 24.07.15 ✓

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of ALMIX 20 WP.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ALMIX 20 WP.	1 kg	1. CHLORIMURON ETHYL TECHNICAL	0.103 kg.
		2. METSULFURON METHYL TECHNICAL	0.103 kg

This issue with the approval of competent authority.

Agarwal
12.1.16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.216

Ag 11/9/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8
45
Report Series

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yapox RA 101 -4- Octyl-N(4-OctylPhenyl) Benzenamine

(Advance Authorization No. 0310792985 dated 16.1.2015)

0310798584 dt. 31.08.2015 ✓

Ref: U.O. No. 01/82/050/140/AM16/DES-IV/307 dated 6.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yapox RA 101-4- Octyl-N(4-OctylPhenyl) Benzenamine

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yapox RA 101 -4- Octyl-N(4-OctylPhenyl) Benzenamine	1 kg.	1. Diphenylamine	0.405 Kg.
		2. Di-Isobutylene	0.680 Kg.
		3. Activated Clay	0.220 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari ,FTDO ,(DES-4) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 11.9.2015

11/9/2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

10
352

8
54
Repeat basis

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE METTER)

Advance Authorization No. 0310799668 dt 26/10/2015
~~0310783487~~ dated ~~20.1.2015~~

Ref: DGFT U.O. No. 01/83/50/352 /AM-16/DES-IV/585, dated 26.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE METTER)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE METTER)	1 kg.	1. Lauryl Alcohol (C1214)/Fatty Alcohol(C1214)/ Lauryl Myristyl Alcohol	0.3645 kg.
		2. Ethylene Oxide	0.1634 kg
		3. HDPE Granules	As per packing policy

This issues with the approval of competent authority.

A.K. Agarwal
30/9/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 30.9.2015

22/11/2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8/68
Report basis

Subject: Advance Authorization application from M/s. Chemocid Impex Pvt. Ltd. for the import of raw materials against the export of Yellow G Liquid(Solvent Yellow 124)(Dye Content 55%)

(Advance Authorization No. 0310800413 dt. 26.11.15 dated 23.8.2014)

Ref: U.O. No. 01/83/50/00317/AM16/DES-IV/294 dated 30.9.2015

M/s. Chemocid Impex (P) Ltd. have submitted present applications for the import of raw materials against the export of Yellow G Liquid(Solvent Yellow 124)(Dye Content 55%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yellow G Liquid(Solvent Yellow 124)(Dye Content 55%)	1 kg.	1. VINYL ISOBUTYL ETHER	0.517 Kg.
		2. SODIUM NITRITE	0.170 kg
		3. RELEVANT AROMATIC HYDROCARBON SOLVENT	0.562 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/23 /2013-CH-II dated 24.11.2015

19/11/15

198

No.7/40/2015-TSW ⁸/₇₈ ⁸/₁₅₄
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Respect Sir/Ms ✓

Subject :- Advance authorization for the export of Gummed Paper Tape for veneers - M/s Silverline Tapes Mfg. Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/422/AM-15/DES-IV

Advance Authorization No. 0210204052, dated 17-06-2014

0210206384 dt 21.12.2015 ✓

In this case has the firm has claimed 11.73% wastage of raw materials for the manufacture of Gummed Paper Tape. Taking into consideration of manufacturing process, 5% wastage is allowed and accordingly, the following norms are recommended:-

Export Item : Gummed Paper Tape for veneers

Quantity : 1,27,225 Kg

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Kraft Paper (no coating) - 55 GSM	69,690 Kg
2.	Esterified Starch	31,194 Kg
3.	Acrylamide 98% minimum	12,496 Kg

NL
(NAND LAL)
Consultant
27-04-2015

DES-IV, DGFT

No. 7/40/15- pro dt. 28/4/15

27/9/2015

Agg/15

S. K. Singh

14/5

368/2

File No.7/42/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

8
82
Repeat Basis

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Photo Ltd.

Ref : DGFT UO. No.01/83/050/813 / AM-15 / DES-IV

Advance Authorization No. : 0510397057 dt. 23/12/15
~~0510391662 dated 21-10-2014~~

The case has been examined and the firm has submitted production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms on repeat basis :-

Export Item : Rolls of Photographic Color Paper

Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt

NL

(NAND LAL)
Consultant
21-05-2015

DGFT(NC)

No. 7/42/15-TSW dt. 25/5/15

Ag 21/5

Ag 19/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8/95

5
170

Repeat basis

Subject: Advance Authorization application from M/s. UPL Ltd. for the import of raw material against the export of Chlorfluazuron (Chlorfluazuron Technical)

(Advance Authorization No. 0310802033 dt. 25.01.16 dated 8.8.2014)

Ref: U.O. No. 01/83/50/701/AM15/DES-4/1088 dated 31.3.2015

M/s. UPL Ltd. have submitted present application for the import of raw material against the export of Chlorfluazuron (Chlorfluazuron Technical)

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Chlorfluazuron (Chlorfluazuron Technical)	1 kg.	1. 2,3 Dichloro-5- Trifluoro-Methyl Pyridine (DCTF)	0.504 kg.
		2. 2,6 Dichloro-4- Aminophenol (DCAP)	0.443 kg.
		3. Dimethyl Sulfoxide	0.248 kg
		4. 2,6 Difluoro Benzamide (DFBA)	0.320 kg
		5. Isopar-G (B) Fluid (Isoparaffin Hydrocarbon)	0.126 kg

This issues with the approval of competent authority.

अजय श्रीवास्तव

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiar, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/3/2015 -CH-II dated 22.5.2015

Ag 16/2/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Fertilizers

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

(Advance Authorization No. 3410037492 dated 25.07.2013)

(Advance Authorization No. 3410038456 dated 18.11.2013)

(Advance Authorization No. 3410038455 dated 04.09.2013)

(Advance Authorization No. 3410037818 dated 04.09.2013)

(Advance Authorization No. 3410039081 dated 23.01.2014)

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The Application has been examined and the Department recommends the following norms for the present Advance Authorization application.

A.P. no. ~~3410040743~~ dt. ~~01.09.2014~~

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT)	0.194 kg.
		2. ATLOX 4913	0.031 kg
		3. ATLOX 4894	0.020 kg
		4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)	0.010 kg
		5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)	0.0026 kg
		6. PROXYL GXL (PROXEL GXL)	0.001 kg
		7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)	0.005 kg
		8. PROPYLENE GLYCOL (PROPANEDIOL)	0.069 kg

This issue with the approval of competent authority.

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi-11.

Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8/99 Report basis

Subject: Advance Authorization application from M/s. Punjab Chemicals and Crop Protection Ltd. for the import of raw material against the export of Diflufenican Technical 98% Min.

(Advance Authorization No. 0310802176 dated 8.7.2014)

Ref: U.O. No. 01/83/50/359/AM-15/DES-IV/233 dated 1.6.2015

M/s. Punjab Chemicals and Crop Protection Ltd. have submitted present application for the import of raw material against the export of Diflufenican Technical 98% Min.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Diflufenican Technical 98% Min.	1 kg	1. 2- Chloro Nicotinic Acid	0.481 kg.
		2. 2-4 Difluoro Aniline	0.380 kg
		3. 3- Hydroxy Benzotrifluoride	0.566 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.C. Meena, Dy. DGFT, (DES-IV) O/o DGFT, Udvog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/10/2013-CH-II dated 7.2015

102/8

No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of **Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin]** - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/141/AM-17/DES-4

Advance Authorization No. 0310802463

Dt. 11-02-2016

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended :-

Export Item: 1) Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin]
Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink.(30%+/-3% Pigment and 36%+/-3%Solid Resin)	0.59
2	1b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54%+/-2%)	0.26
3	1c. Polyethylene Wax compound.	0.05
4	1d. Coxi-Oxiretarder	0.01
5	1e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.01
6	1f. Lithosperser 700S CS (kaolin Clay)	0.01
7	1g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexanoate & 37.3 % Magnesium Ethylhexanoate in Vegetable Ester)	0.02
8	1h. Heavy Mineral Oil	0.05
9	1i. Packing Material : 1 Kg Vacuum Tin	As per packing policy

17/8

102
8

Export Item:2) Magenta Offset Ink with Drier [18% +/- 3% Pigment & 36% +/- 3% Solid resin]
Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
10	2a. Pigment Flushes Magenta Dispersed In Non Aqueous Media) For Printing Ink.(27%+/-2% Pigment And 35%+/-2% Solid Resin)	0.61
11	2b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%	0.24
12	2c. Polyethylene Wax compound	0.05
13	2d. Coxi-Oxiretarder	0.01
14	2e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.02
15	2f. Lithospense 700S CS (Kaolin Clay)	0.01
16	2g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
17	2h. Heavy Mineral Oil	0.05
18	2i. Packing Material 1 Kg Vacuum Tin	As per packing policy

Export Item:3) Yellow Offset Ink with Drier [16 % +/- 3% Pigment & 38% +/- 3% Solid Resin]
Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
19	3a. Pigment Flushes Yellow Dispersed In Non Aqueous Media) For Printing Ink.(23%+/-2% Pigment And 40%+/-2%Solid Resin)	0.62
20	3b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%	0.2
21	3c. Polyethylene Wax compound	0.05
22	3d. Coxi-Oxiretarder	0.01
23	3e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.02
24	3f. Heavy Mineral Oil	0.07
25	3g Lithospense 700S CS (Kaolin Clay)	0.01

19/12

102/8

26	3h. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
27	3i. Pumpable Orange Flush(pigment content 34 % and solid content 36 % resin contents)	0.01
28	3j. Packing Material 1 Kg Vacuum Tin	As per packing policy

Export Item:4) Black Offset Ink with Drier (Pigment content 21% +/-3% and Solid Resin 36 % +/-3%)

Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
29	4a. Carbon Black	0.19
30	4b. Alkali Blue Flush (Pigment Content 40%+/-2% AND Solid Resin 40%+/-2%)	0.05
31	4c. Polyethylene Wax compound.	0.05
32	4d. Varnishes (Oil soluble phenolic resin based varnish (high viscosity) solid resin content 54%+/-2%.	0.35
33	4e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .	0.02
34	4f. Heavy Mineral Oil.	0.1
35	4g. Varnishes (Oil soluble phenolic resin based varnish (Low viscosity) solid resin content 53%+/-2%.	0.16
36	4h.Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
37	4i. Lithosperse 700S CS (Kaolin Clay)	0.01
38	4j. Coxi-Oxiretarder	0.02
39	4k. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100%	0.05
40	4l. Packing Material 1 Kg Vacuum Tin	As per packing policy

DGFT(NC)

(Nand Lal)
Consultant
17-08-2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

8
111
Repeat basis

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of ALMIX 20 WP.

(Advance Authorization No. ~~3440035583~~ dated ~~30.11.2012~~)

3410041950

08.03.2016

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of ALMIX 20 WP.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ALMIX 20 WP.	1 kg	1. CHLORIMURON ETHYL TECHNICAL	0.103 kg.
		2. METSULFURON METHYL TECHNICAL	0.103 kg

This issue with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Dep'tt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

Agarwal
12/1/16

112
8

No.7/243/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for advance authorization for the export of Printed Diary Title: Diary A4 2 pages per Day Burgundy, Black, Blue – 2015..... - M/s Thomson Press India Ltd.

Ref: DGFT U.O. No.01/83/050/076/AM-17/DES-IV

Adv Auth No. 0510397856 Dated 09-03-2016

In the past taking cue from A-1579 for export of same item, norms were approved. Accordingly, DIPP recommends the following norms in this case :-

Export Item & Quantity: 1 to 12 : As per application

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Relevant thickness of Book Binding Board 0.50 mm to 1.75mm	1.05 sq.mtr./sq.mtr. content in export product or applied quantity whichever is less
2.	Relevant GSM PVC Coated Paper of 180-203 GSM	1.05 Kg/kg content in export product or applied quantity whichever is less
3.	Plakal Speedtack 2010 Glue Palakl box (Glue)	1 kg / 100 kg paper used in the export product or applied quantity whichever is less
4.	Sewing Thread Kristal White PES/COT T-75, 50/2 (C. Blanco 18000 MTS (383 Cons)x18000 mtr)	Net + 2% or applied quantity whichever is less

N/L
(NAND LAL)
Consultant
01-08-2016

DGFT(NC)

A29/2

117/8

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION****
(TSW Section)
.....

Subject : Advance Licence authorization no. **0510398088** dated 31-03-2016 for the export of Self Adhesive paper ... - M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT File. No.01/83/050/94/AM-17/DES-IV

The case has been examined and in the past items of Export was approved by NC allowing base and other papers but in this case they have changed the adhesive type, accordingly following norm is recommended:

Export product:

S.No.	Description of Item	Quantity
1	Self Adhesive Paper 155 GSM +/-10%	1 Sq. Meter
2	Self Adhesive Paper 150 GSM +/-10%	1 Sq. Meter
3	Self Adhesive Paper 151 GSM +/-10%	1 Sq. Meter

Import product

	For Self Adhesive Paper 155 GSM +/-10%	
1	Relevant Thermal Paper 78 GSM +/-10%	1.04 Sq. Meter
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq. Meter
3	Quintac Styrene Isoprene Copolymer	0.002967391 Kg
4	Solprene Butadiene Styrene Copolymer	0.004203800 Kg
5	Westrez Rosin Ester	0.009273099 Kg
	For Self Adhesive Paper 150 GSM +/-10%	
1	Relevant Coated Paper 80 GSM +/-10%	1.04 Sq. Meter
2	Glassine Base Paper 58 GSM +/-10%	1.05 Sq. Meter
3	Quintac Styrene Isoprene Copolymer	0.002815216 Kg
4	Solprene Butadiene Styrene Copolymer	0.003988224 Kg
5	Westrez Rosin Ester	0.008797556 Kg
	For Self Adhesive Paper 151 GSM +/-10%	
1	Relevant Thermal Paper 73 GSM +/-10%	1.04 Sq. Meter
2	Glassine Base Paper 58 GSM +/-10%	1.05 Sq. Meter
3	Quintac Styrene Isoprene Copolymer	0.003043480 Kg
4	Solprene Butadiene Styrene Copolymer	0.004311595 Kg
5	Westrez Rosin Ester	0.009510870 Kg


(Nand Lal)
Consultant
01-07-2016


DGFT(NC)

118/8

No.7/253/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Advance Licence authorization no.0510398121 dated 01-04-2016 for the export of Printed Paper Bags - M/s DJS Printers Pvt. Ltd.

Ref : DGFT File. No.01/83/050/089/AM-17/DES-IV

As per process flow chart, they will take pre printed roll for making printed paper bags. They have claimed 5% wastage but normally we are allowing 4% wastage in making paper bags. Accordingly following norm is recommended:-

Export product: Printed Paper Bags

Quantity: 100 MT

Import product : Grease resistant paper (30-60 GSM)

Quantity : 1.04 MT/MT content in export product


(Nand Lal)
Consultant
11-08-2016

DGFT(NC)



121/8

No.7/92/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s Rushil Décor Ltd.

Ref: DGFT U.O. No. 01/83/50/087/AM-17/DES-IV

Ad. Auth. No.0810137634 Dated 07-04-2016

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper 1.6 mm to 2.4 mm Total Qty. 11,09,652 Sq.Mt	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg
2.	Base Paper	0.214 kg
3.	Barrier Paper	0.172 kg
4.	Tissue Paper	0.027 kg
5.	Phenol	3.52 kg
6.	Melamine	0.362 kg
7.	Methanol	3.85 kg
8.	B.O.P.P. Film	0.01 kg

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 20 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: **A x B/C** where **A=Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%, B=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.**
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.




(NAND LAL)
Consultant
11-08-2016

DGFT(NC)

8
132
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 06, 2016

OFFICE MEMORANDUM

Repeat letters

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. ~~0510393709~~ dated ~~24.03.2015~~) for export of Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 50+/- 2%) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00270/AM-16/DES-4/546 dated 14.08.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

A.A. No. - 0510398421 dt. 06.05.16 ✓

Name of Export Item(s)	Qty. in Kg	Name of Import Item(s)	Qty. in Kgs.
Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 50+/- 2%)	One KG	Phenol	0.262
		Paraformaldehyde	0.034
		Caustic Potash	0.053

This has approval of the competent authority.


(O.P. Sharma)

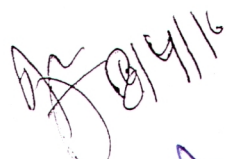
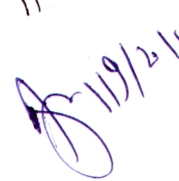
Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613

F. No. 46011/44/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

8
134
Repeat books
Shastri Bhawan, New Delhi - 110001.
Dated:- 13 May, 2013.

OFFICE MEMORANDUM

Subject:- Advance Authorization Application from M/s. Supreme Petrochem Ltd. for the import of raw material against the export of Colour Master Batch (General Purpose Grade) (Advance Authorization No. ~~0310719771~~ dated ~~08.01.2013~~) *03108046104.06.05/16*

The undersigned is directed to refer to DGFT U.O. No. 01/83/50/848/AM-13/DES-1041 dated 24.02.2013 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Colour Master Batch (General Purpose Grade)	1 kg
Raw-material recommended for Import	
1. Styrene Monomer	0.340 kg
2. Mineral Oil (Liquid Paraffin)	0.009 kg
3. Talc	0.655 kg
4. Synthetic Wax	0.010 kg
5. Zinc Stearate	0.007 kg

This issues with the approval of Competent Authority.

Ministry of Commerce & Industry,
(Attn. Shri G. Sarvanam, FTDO)
Directorate General of Foreign Trade,
Udyog Bhawan, New Delhi- 110011.

(Vijay Kumar)
Section Officer
Tele:- 2338 2575.

11/9/2011

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. HPL Additives. Ltd. for the import of raw material against the export of Kinox-B -15 (1Part Pentaerythrityl-Tetrakis-[3-(3,5-Di Tert Butyl-4-Hydroxy PHENYL)-propionate] (Kinox-10) +2 Parts Tris (2,4-Di-Tert-Butyl-PHENYL) PHOSPHITE (Kinox-68)

(Advance Authorization No. ~~0510389315~~ dated ~~22.12.2014~~)

Ref: U.O. No. 01/83/50/042/AM16/DES-IV/201 dated 20.5.2015

M/s. HPL Additives Ltd. have submitted present application for the import of raw material against the export of Kinox-B -15 (1Part Pentaerythrityl-Tetrakis-[3-(3,5-Di Tert Butyl-4-Hydroxy PHENYL)-propionate] (Kinox-10) +2 Parts Tris (2,4-Di-Tert-Butyl-PHENYL) PHOSPHITE (Kinox-68)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Kinox-B -15 (1Part Pentaerythrityl-Tetrakis-[3-(3,5-Di Tert Butyl-4-Hydroxy PHENYL)-propionate] (Kinox-10) +2 Parts Tris (2,4-Di-Tert-Butyl-PHENYL) PHOSPHITE (Kinox-68)	1 kg	1. 2,6-Di Tert. Butyl phenol	0.3420 kg
		2. Methyl Acrylate	0.1480 kg
		3. Pentaerythritol	0.0478 kg
		4. Methanol	0.3000 kg
		5. 2,4 Di tert. butyl phenol	0.8010 kg
		6. Phosphorus Trichloride	0.1780 kg
		7. Iso Propyl Alcohol	0.0247 kg

This issues with the approval of competent authority.

A.K. AGARWAL
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjari, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/7/2011-CH-II dated 19.6.2015

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi

Sub-Application from M/s. SKC Chemie Pvt. Ltd. for fixation of norms.
Ref:DGTD U.O.No. 01/83/050/331/AM 14/DES-4/415 dt. 19.9.2013

M/s. SKC Chemie Pvt. Ltd. have submitted present application for fixation of norms for the import of raw material for the manufacture and export Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, and this Department recommends the following norms for the present licence application: (95% yield)

AA.No. 0310804500 dt. 09.05.16 ✓

Item of export	Qty	Item of import	Qty
Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.	1 kg	Phosphoric Acid (85% pure)	0.731kg
		Potassium Hydroxide (90%) (+/-2%)	0.784kg

(JASBIR SINGH)
Consultant

Shri. G. Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No. 14010/44/2013.Ch.II Dated 21.10.2013

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

6
18/8

4
209

Repeat basis
8
146

Subject: Advance Authorization application from M/s. Punjab Chemicals and Crop Protection Ltd. for the import of raw material against the export of Diflufenican Technical 98% Min.

(Advance Authorization No. ~~0310765530~~ dated 8.7.2014)
0310 804516 dt. 10.05.2016

Ref: U.O. No. 01/83/50/359/AM-15/DES-IV/233 dated 1.6.2015

M/s. Punjab Chemicals and Crop Protection Ltd. have submitted present application for the import of raw material against the export of Diflufenican Technical 98% Min.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Diflufenican Technical 98% Min.	1 kg	1. 2- Chloro Nicotinic Acid	0.481 kg.
		2. 2-4 Difluoro Aniline	0.380 kg
		3. 3- Hydroxy Benzotrifluoride	0.566 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.C. Meena, Dy. DGFT, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/10/2013-CH-II dated 7.7.2015

6/8

11/9/2016

198

8
154

No.7/40/2015-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Repetet ductis

Subject :- Advance authorization for the export of Gummed Paper Tape for veneers - M/s Silverline Tapes Mfg. Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/422/AM-15/DES-IV

Advance Authorization No. ~~0210204052~~ dated ~~17-06-2014~~

0210206690 dt. 16.05.2016

In this case has the firm has claimed 11.73% wastage of raw materials for the manufacture of Gummed Paper Tape. Taking into consideration of manufacturing process, 5% wastage is allowed and accordingly, the following norms are recommended:-

Export Item : Gummed Paper Tape for veneers

Quantity : 1,27,225 Kg

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Kraft Paper (no coating) – 53 GSM	89,896 Kg
2.	Esterified Starch	31,194 Kg
3.	Acrylamide 98% minimum	12,496 Kg

NLO
(NAND LAL)
Consultant
27-04-2015

DES-IV, DGFT

No. 7/40/15- pro dt. 28/4/15

S. K. Singh

28/4/15

28/4/15

14/5

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

8
158
Deputy Adviser's
Shastri Bhawan, New Delhi.

Subject: M/s Krishi Rasayan Exports Pvt. Ltd. - Fixation of input output norms for Imidacloprid 30.5% SC for advance licence. No. 0210206715 dt. 26.05/16 ✓

DGFT may please refer to their U.O.. No. 01/83/050/00034/AM12/DES-IV dated 29.4.2011 on the subject mentioned above. The application of M/s Krishi Rasayan Exports Pvt. Ltd. for fixation of input output for Imidacloprid 30.5% SC for advance licence has been examined based on detail furnished by firm and earlier recommended norms. This department recommends the following norms for present advance licence:

Export Item		Import Item	
Name	Qty	Name	Qty
Imidacloprid 30.5% SC	1 kg	1. Imidacloprid Technical 95%	0.321 kg

This has the approval of competent authority.

P.P. Srivastava
10/5/2011
(P.P. Srivastava)
Deputy Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
Deptt. of C&PC U.O.No.15022/14/2009-Ch.II dated 10.5.2011

19/12/11